

CENTRAL INFORMATION COMMISSION

Complaint No.CIC/WB/C/2006/00137 dated 21.3.2006

Right to Information Act 2005 – Section 18

Complainant : Smt. Gulab
Respondent : Deputy Commissioner (South), Govt. of NCT of Delhi.

FACTS:

Smt. Gulab of Lal Gumbad Camp, Panchsheel Park, New Delhi applied to the Deputy Commissioner (South) Administration on 27.1.2006 seeking information on her application for a Scheduled Caste Certificate, vide letter No.2142/SC dated 8.12.2005 together with a daily progress report. Her complaint before this Commission dated 16.3.2006 is that her application was refused despite repeated requests and arguments with the officials in the office, compelling her to return from the Saket office of Deputy Commissioner (South). The complaint received from Smt. Gulab is accompanied by a copy of her application of 27.1.2006 together with a receipt of Rs.10/- as application fee carrying Receipt No.5850 dated 27.1.2006.

The matter was heard on 28.9.2006. Shri S.K. Singh, PIO & ADM (South), GNCTD is present. The appellant, Smt. Gulab is not present. I find from the notice issued to her that she had been addressed as “Shri Gulab”. She is also resident of a congested locality. It is, therefore, not clear whether she has received the notice for hearing.

However, the PIO, Shri S.K. Singh, ADM (South) has presented to us a copy of the response sent to Smt. Gulab, vide their office letter dated 29.2.2006. Vide that letter, it was pointed out that the letter of application cited by Smt. Gulab in her application of 27.1.2006 has been examined and found to pertain not to Smt Gulab but to one Shri Shubh Lal, S/o Shri Kanhiya Lal, R/o S-85/67, Lal Gumbad Camp, Malviya Nagar, New Delhi. To this, the Deputy Commissioner (South) has received no response. This letter, as per the copy shown to us, has been received by one Shri Lakhi Ram.

DECISION NOTICE

From the record, it is clear that the application of Smt. Gulab was not rejected. There is a receipt for the fee paid, together with the report of the action taken on the request. The complaint, therefore, cannot be upheld. However, since Smt. Gulab is evidently a dweller of the congested Lal Gumbad Camp, Panchsheel Park, from which other complaints of similar nature have also been received by us, and because her complaint before us is dated 21/3/06, i.e. after the response stated to have been sent to her by his office, Dy. Commissioner (South) will ensure that a copy of the response sent to her, vide their letter of 29.2.2006 together with the action taken on the application received by them on 8.12.2005 is conveyed to her personally within a week from the date of issue of this order, with a copy of the receipt sent to us for record.

If Smt Gulab has any further clarification or request in this matter, she may apply afresh to the office of the PIO, Shri S.K. Singh, ADM(South), who is directed to dispose of any such application, if received, strictly within the time frame prescribed under sec 7(1) of the RTI Act 2005.

Notice of this decision be given free of cost to the parties.

(Wajahat Habibullah)
Chief Information Commissioner
28.9.2006

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission

(L.C. Singhi)
Addl. Registrar
28.9.2006